

IN THE HIGH COURT FOR THE STATE OF TELANGANA
(Special Original Jurisdiction)
TUESDAY, THE THIRD DAY OF MARCH
TWO THOUSAND AND TWENTY SIX
PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

. WRIT PETITION NO: 38373 OF 2025

Between:

Achireddy Gari Bindu, S/o Ramakrishna Reddy Achireddy Gari Aged about 27 years Occ MBBS Graduate R/o. H.No.3-13-94/17, Srinivasapuram, Ramanthapur, Hyderabad, Telangana 500013

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary Department of Medical Health and Family Welfare Department Secretariat, Hyderabad - 500 022.
2. State of Telangana, Represented by its Principal Secretary Department of Law and Legislative Affairs Secretariat, Hyderabad 500 002.
3. Kaloji Narayan Rao University of Health Sciences, Rep by its Registrar, Warangal Telangana State 506002
4. Convenor of Post Graduate Admissions, Kaloji Narayan Rao University of Health Sciences Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any Writ or order or direction, more particularly one in the nature of Writ of Mandamus a. Declaring Rule VIII (i) of the Telangana Medical College (Admission into Postgraduate Medical Courses) Rules, 2021 to the extent of prescribing Local Candidate including Rule VIII (ii) of the Telangana Medical College (Admission into Postgraduate Medical Courses) Rules, 2021 as being violative of Article 14 of the Constitution of India, 1950 and apart from ultra vires to Section 3 (1) of the Telangana Prohibition of Admission and Capitation fee 1983 and set aside the same b. To declare the action of Respondent No.3 in issuing the prospectus dt.30.09.2025 based on Rule VIII of the Telangana Medical College (Admission into Postgraduate Medical Courses) Rules, 2021 (G.O.Ms.No.148, HM and FW (C1) Department, dated 28.10.2024) particularly to the extent of Clause 2 (A) (i) to the extent of "Local Candidate"

including 2(A) (ii) & (G) there by receiving application under the said clause further issuing the final merit list dt.03.12.2025 as violative of Article 14 of the Constitution of India, 1950, c. And consequently, direct Respondent No.3 to issue a fresh prospectus to receive applications for determining the merit list and to conduct counseling for admissions into PG Medical Degree and Diploma Courses under the Competent Authority Quota for the academic year 2025-2026, strictly in accordance with the law laid down by the Hon'ble Supreme Court in Dr. Tanvi Behl v. Shrey Goel and Others, 2025 SCC OnLine SC 180

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the application of operation of the Clause 2 A (i) to the extent of prescribing 'Local Candidate" including Clause G of prospectus dated 30.09.2025 issued by the Respondent No.3 for admissions for Post Graduate Course 2025-2026 under Competent Authority Quota, pending disposal of the present Writ Petition

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.3 to suspend the operation of the Rule VIII (of the Telangana Medical College (Admission into Postgraduate Medical Courses) Rules, 2021 to the extent of prescribing "Local Candidate" for eligibility of admissions for Post Graduate Course 2025-2026, pending disposal of the present Writ Petition

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.3 to receive application of the Petitioner for being a Qualified Candidate under NEET PG, for admission into Post Graduate Medical Degree for the Competent Authority Quota 2025-2026 without reference to Clause 2.A (i) to the extent of prescribing local candidate including Clause 2 A

(ii) & Clause G of prospectus dt.30.09.2025 pending disposal of the present Writ Petition

Counsel for the Petitioner: SRI. N NAVEEN KUMAR

**Counsel for the Respondent No. 1: GP FOR MEDICAL HEALTH
AND FAMILY WELFARE**

**Counsel for the Respondent No.2: GP FOR LAW AND
LEGISLATIVE AFFAIRS**

Counsel for the Respondent Nos.3&4: SRI T. SHARATH , SC FOR KNRUOHS

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 38373 of 2025

DATED : 03.03.2026

Between:

Achireddy Gari Bindu

... Petitioner

AND

The State of Telangana,
Represented by its Principal Secretary,
Department of Medical, Health and
Family Welfare Department, Hyderabad,
and three others

... Respondents

ORDER:

Sri N. Naveen Kumar, learned counsel appears for petitioner.

Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (University) appears for respondent No.3.

2. This Writ Petition was preferred with the following prayer:

"For the reasons stated above, it is therefore prayed that this Hon'ble Court may be pleased to issue any Writ or order or direction more particularly one in the nature of Writ of Mandamus:

- a. Declaring Rule VIII (i) of the Telangana Medical College (Admission into Postgraduate Medical Courses) Rules,

2021 to the extent of prescribing "Local Candidate" including Rule VIII (ii) of the Telangana Medical College (Admission into Postgraduate Medical Courses) Rules, 2021, as being violative of Article 14 of the Constitution of India, 1950 and apart from ultra vires to Section 3(1) of the Telangana Prohibition of Admission and Capitation fee 1983 and set aside the same

- b. To declare the action of Respondent No.3 in issuing the prospectus dt.30.09.2025 based on Rule VIII of the Telangana Medical College (Admission into Postgraduate Medical Courses) Rules, 2021 (G.O.Ms.No.148, HM and FW (C1) Department, dated 28.10.2024)-particularly to the extent of Clause 2(A)(i) to the extent of "Local Candidate", including 2(A)(ii) & (G) thereby receiving applications under the said clause further issuing the final merit list dt.03.12.2025 as violative of Article 14 of the Constitution of India, 1950,
- c. And consequently, direct Respondent No.3 to issue a fresh prospectus to receive applications for determining the merit list and to conduct counselling for admissions into PG Medical Degree and Diploma Courses under the Competent Authority Quota for the academic year 2025-2026, strictly in accordance with the law laid down by the Hon'ble Supreme Court in Dr Tanvi Behl v Shrey Goel and Others 2025 SCC OnLine SC 180."

3. *Vide* interim order dated 18.12.2025 passed in the instant Writ Petition along with other similar Writ Petitions, this Court directed that the applications for registration of the petitioners therein be entertained either online or manually.

4. It is informed today by the learned counsel for the petitioner that the petitioner herein was allowed to participate in the counselling. She did not qualify. However, she got admission under the Central Quota in a non-clinical stream i.e., Microbiology for the academic session 2025-26.

5. Since the entire challenge made by the petitioner is related to the question of reservation in favour of the local candidates under Rule VIII (ii) of the Telangana Medical Colleges (Admissions into Postgraduate Medical Courses) Rules, 2021, the present Writ Petition is rendered academic as the original cause of action for being treated her as a local candidate is no longer present.

Therefore, the instant Writ Petition is disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Department of Medical Health and Family Welfare
Department Secretariat, TS., Hyderabad - 500 022.
2. The Principal Secretary, Department of Law and Legislative Affairs
Secretariat, Hyderabad 500 002.

3. The Registrar, Kaloji Narayan Rao University of Health Sciences, Warangal
Telangana State 506002
4. The Convenor of Post Graduate Admissions, Kaloji Narayan Rao University of
Health Sciences Warangal
5. One CC to SRI. N. NAVEEN KUMAR, Advocate [OPUC]
6. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High
Court for the State of Telangana at Hyderabad [OUT]
7. Two CCs to GP FOR LAW AND LEGISLATIVE AFFAIRS, High Court for the
State of Telangana, at Hyderabad [OUT]
8. One CC to SRI. T. SHARATH, SC FOR KNRUOHS [OPUC]
9. Two CD Copies

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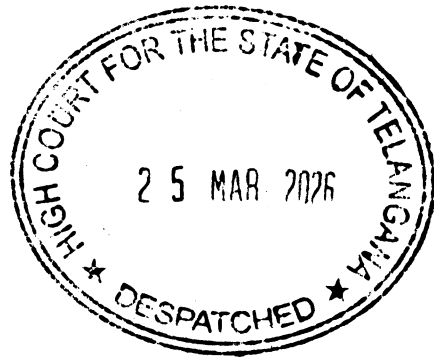
BS

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HIGH COURT

**HCJ
&
GMM,J**

DATED:03/03/2026



ORDER

WP.No.38373 of 2025

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

13 copies
K.
18/3/26